

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.211 – IA 120 of 2020
Item No.212 – IA 350 of 2022
In
CP(IB) 122 of 2018

Proceedings under Section 10 IBC

IN THE MATTER OF:

ACE Worldwide Tours Ltd

.....Applicant

.....Respondent

Order delivered on 06/12/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Atul Sharma, Adv.
For the Respondent : Mr. Tirth Nayak, Adv.
For the Income Tax : Ms. Pankti Shah, Adv.

ORDER

IA 120 of 2020 & IA 350 of 2022

Application is filed by Liquidator u/s 66 of the IBC, 2016. Learned Counsel Mr. Sharma for the Liquidator states that entire liquidation process is completed. Money recovered from sale of the assets of the Corporate Debtor are distributed amongst the stakeholders. The sole stakeholder is IDBI Bank now will have to pursue this application. Direction is given to the Liquidator to obtain an affidavit from the IDBI Bank with respect to this application whether they are interested in pursuing this application or not pressing for it. IA 350 of 2022 is filed u/s 54 of the IBC, 2016 for closure of the liquidation. Let affidavit of IDBI Bank be filed within two weeks'.

List on 10.01.2023

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**